[Shri Nath Pai]

and mocked at as a Member of Parliament is a thing which the House takes objection to. (Interruptions).

Mr. Speaker: Order, order.

Shri Nath Pai: Sir, I conclude with one sentence. What we do here, calling the attention of the Government and the House through you, under your guidance, and calling the attention of the country, cannot be ridiculed, cannot be condemned and cannot be mocked at as he thinks it suits him, namely, as hullabaloo. We take objection to that word and we demand that it be expunged.

Shri Nambiar (Tiruchirapalli): Is it a statement or a point of order? I raise a point of order.

Mr. Speaker: Order, order. I cannot allow a point of order on a point of order. There could be no point of order on this question now. Of course, opinions can differ; one can call it hullabaloo and the others may not agree. Everybody has got a right of the freedom of speech and therefore there ought not to be so much objection to it.

Shri Surendranath Dwivedy (Kendrapara): Can the proceedings of the House be characterised as hullabaloo? (Interruptions.)

श्री बागड़ी (हिसार) : हल्ला-गुल्ला को ग्राप क्यो बदनाम कर रहे हैं? हल्ला-गुल्ला में से तो ग्राप पैदा हो रहे हैं?

Shri U. M. Trivedi (Mandsaur): The hon. Member Shri H. N. Mukerjee has been speaking on behalf of the Communist Party of which we know and the whole House knows. The Communist Party has always been supporting the Chinese and whenever this question of Chinese aggression comes in, they always raise a cry and a hullabaloo. (Interruptions).

Shri Nambiar: He is talking nonsense. Mr. Speaker: Order, order. I would ask hon. Members to resume their seats.

Shri Nambiar: The words that he has said should be expunged.

Mr. Speaker: There is nothing to be expunged.

Shri Nambiar: He says that we are supporting the Chinese. This is absured.

Mr. Speaker: Order, order. Let us proceed to the next item.

Shri Surendranath Dwivedy: Before the House proceeds to the next item, I wish to know what happened to our notice about the power crisis.

Mr. Speaker: I have received another notice also. The Business Advisory Committee is meeting at 4 O' clock. Hon. Members want to have a discussion on certain matters. I would request you to come to my room at that moment and we will decide which of the items ought to be taken up. The Government's representative would also be there.

12.17 hrs.

PAPERS LAID ON THE TABLE

MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): I beg to re-lay on the Table a copy of the Mineral Concession (Second Amendment) Rules, 1962 published in Notification No. G.S.R. 718 dated the 26th May, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-/220/62].

LAND ACQUISITION (AMENDMENT) ORDINANCE, 1962 (No. 3 of 1962)

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of